

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI (SPECIAL) BENCH**

(14) C.P.(IB)-06(MB)/2019

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **20.01.2020**

NAME OF THE PARTIES: Meena S Gupta
V/s
Satellite Developers Pvt. Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representatives for both sides are present.
2. The total debt in this case along with interest was about Rs. 27,45,000/-, out of which substantial amount has already been paid.
3. However, during discussion the Counsel from the side of the Petitioner's side mentioned an additional amount of Rupees Two Lakhs by way of interest is remaining . This Bench advised that since as per the Settlement almost all amount has been paid, therefore, there is not much merit in pressing the matter further.
4. However, the Counsel for Petitioner side wanted a date for final hearing. Matter is adjourned to **07.04.2020**.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)

20.01.2020
Aah